

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DLEHI**

**BEFORE SHRI ANIL CHATURVEDI. ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.7000/Del/2019
Assessment Year: 2009-10**

Radhey Tradelink Pvt. Ltd.,
401, White House, 382,
Sant Nagar, East of Kailash,
New Delhi.

vs.

Income-tax Officer,
Ward 20(4), New Delhi

PAN : AADCR5246B
(Appellant)

(Respondent)

Appellant by : None

Respondent by: Sh. Kanv Bali, Sr. DR

Date of hearing: 01/12/2021

Date of order : 01/12/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal by the assessee for the assessment year 2009-10 is directed against the order of Ld. Commissioner of Income-tax (Appeals)-38, New Delhi dated 27/05/2019.

2. None is present on behalf of the assessee. However, Id. Authorized Representative of the assessee, vide its letter dated 29.09.2021, has requested for withdrawal of this appeal, filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se

Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the open court immediately after conclusion of Virtual hearing on 1st day of December, 2021.

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-

(K. NARSIMHA CHARY)
JUDICIAL MEMBER

Dated: 01/12/2021

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